

GOVERNMENT OF INDIA
MINISTRY OF EXTERNAL AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO. 1355
ANSWERED ON 30/07/2026

PASSPORT VIS-A-VIS CITIZENSHIP

1355 SHRI ABDUL WAHAB

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether an Indian passport constitutes conclusive proof of Indian citizenship;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) the eligibility criteria and verification process for issuance of an Indian passport;
- (d) whether acquisition of foreign citizenship automatically results in the cessation of Indian citizenship and cancellation of the Indian passport and the procedure followed therefor;
- (e) the process by which foreign nationals, acquiring Indian citizenship, become eligible for an Indian passport; and
- (f) whether Government proposes to review India's citizenship and passport framework in the light of internationally accepted practices to strengthen transparency, verification and accountability?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS
(SHRI KIRTI VARDHAN SINGH)

- (a) to (c) An Indian passport is issued as per the Passports Act, 1967 by the Government of India to regulate the departure from India of citizens of India. It is issued after due verification laid out by an established process.
- (d) The provisions of Article 9 and 11 of the Constitution of India read with Section 9 of the Citizenship Act, 1955 do not allow dual citizenship.
- (e) The issue of passports to Indian citizens or any other individual is governed by the Passports Act, 1967 and rules made thereunder.
- (f) The Government of India has been continuously improving passport services to ensure efficient, transparent, and accessible public service delivery under the Passports Act, 1967, and the rules framed thereunder.
